

CC No. 23/19, CIS No.158/19  
CBI v. Nirdosh Kumar Tomar etc.  
U/S 120B r/w 420 IPC & 13(2)  
r/w 13(1)(d) of PC Act, 1988

26.08.2020

The file could not be taken on 24.03.2020, which was the due date for hearing of this case, due to spread of pandemic COVID-2019, Lockdown imposed by the Govt. of India and time to time adjournment of the cases enbloc by the Hon'ble High Court of Delhi and the office of Ld. District & Sessions Judge, Rouse Avenue District Courts, New Delhi, by issuing several circulars.

The file is taken up today for hearing in pursuance of the Circular No. Power/Gaz./RADC/2020/E-8959-9029 dated 16.08.2020 issued from the office of Ld. District & Sessions Judge, Rouse Avenue District Courts, New Delhi by Video Conferencing through CISCO WEBEX Meetings arranged by Sh. Raj Kumar, Reader in this court as per the orders of Ld. District & Sessions Judge, RADC, New Delhi

Presence:

(Through CISCO Webex Meetings App)

Sh. Amit Kumar, Ld. Public Prosecutor for CBI.

None for accused no. 1 Nirdosh Kumar Tomar, accused no. 2 Rajiv Ranjan Kumar (one of the partners of accused no. 4), accused no. 3 Sanotsh Kumar, (the other partner of accused no. 4) and accused no. 4 M/s. Trimurti Constructions Developers and Builders.

Ld. Counsel Sh. Vaibhav Sharma for accused no. 5 Narendra



Counsel Sh. A. K. Pandey for accused no. 6 Arup Kumar

Basu and accused no. 7 Ajit Singh.

None for accused no. 8 Atul Prakash Bajpai and accused no. 9 Narip Singh.

All the accused persons are directed to appear in person with their respective Counsel on each and every date before the court through CISCO Webex Meetings App till further orders unless the court resumes work from the court premises or some other order is passed by the Hon'ble High Court of Delhi or office of the Ld. District & Sessions Judge, Rouse Avenue District Courts, New Delhi in this regard.

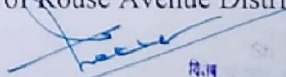
Today, in the interest of justice, no adverse order is passed against the accused persons, who are not present or on whose behalf none is present, in view of the exceptional circumstances of spread of pandemic COVID-2019.

No PW is present today.

I have perused the previous ordersheet dated 26.02.2020 sent by Reader of this court through e-mail. The matter is fixed for PE, no PW is present today therefore, put up for PE on 27.10.2020. PWs be summoned as per the previous order.

A copy of this order is being sent through Whats App to Sh. Raj Kumar, Reader of this court with a direction to get this order uploaded on the official website of Delhi District Courts at the earliest through Computer Branch, Rouse Avenue Courts Complex, New Delhi. He is also directed to send a Whats App copy of the order to the respective counsel of the parties at the earliest. A signed hard copy of the order shall be placed on record as soon as work is resumed from the Court premises of Rouse Avenue District Courts, New Delhi.



  
CHANDRA SHEKHAR  
Special Judge, CBI-19 (PC AG)  
Rouse Avenue Courts, New Delhi  
26.08.2020

चंद्र शेखर  
Chandra Shekhar  
जुज ऑफ़ सी.बी.आई. (पी.सी.ए.जी.)  
जुज ऑफ़ सी.बी.आई. (पी.सी.ए.जी.)  
रौस एवेंयू कोर्ट्स, नई दिल्ली  
Rouse Avenue Court Complex  
नई दिल्ली  
New Delhi